GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3168 ANSWERED ON:29.08.2013 ADDITIONAL FUNDS UNDER MGNREGS

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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has decided to provide additional funds to four States under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details thereof;
- (c) the reasons for providing additional funds to these States; and
- (d) the other steps taken by the Government for the effective implementation of MGNREGS in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)to(c): Funding pattern for implementing the provisions of the Act has been defined in Section 22 of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005. As per this, Central Government meets 100% wage cost, 75% material cost and 6% of wage plus material costs towards Administrative expenses under MGNREGA. There is no provision to provide additional funds beyond the funding pattern as indicated in MGNREG Act, 2005. However, the Central Government has agreed to share costs towards provision of additional employment beyond the stipulated 100 days and up to 150 days per rural household under MGNREGA was allowed as a special dispensation for the notified drought affected Talukas/Blocks in various States in 2012-13 and notified flood/landslide affected rural areas in Uttarakhand in 2013-14.

- (d) To ensure effective implementation of the provisions of the Act, Operational Guidelines have been issued from time to time, and last revised with effect from 01.04.2013. The Guidelines give detailed procedures on all aspects of the programme. The Operational Guidelines, inter alia, require the States to:
- # initiate appropriate IEC campaigns including wall writings for wide dissemination of the provisions of the Act;
- # carry out of door-to-door survey to identify needy and eligible households for registration under MGNREGA;
- # expand scope and coverage of the demand registration system to ensure that demand for work under MGNREGA do not go unregistered;
- # organiseRozgar Divas periodically to capture latent demand under the programme and to disseminate awareness about other provisions of the Act;
- # prepare development plans and shelf of projects by adhering to the timelines as defined in the Guidelines;
- # prepare realistic labour budgets after assessing appropriate quantum and timing of demand for works;
- # adhere to the time schedule for works' execution and monitor asset quality;
- # ensure timely payment of wages to the job seekers;
- # maintain proper financial records;
- # ensure transparency and accountability at each level of programme implementation and rolling out of a robust vigilance and grievance redressal system.